

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2046  
ANSWERED ON:08.03.2013  
SHARE OF STATES IN CENTRAL TAXES  
Meghwal Shri Arjun Ram

**Will the Minister of FINANCE be pleased to state:**

- (a) the proportion of Central taxes being given to the States under the 13th Finance Commission (FC-XIII);
- (b) the details of the revenue earned by the Centre from taxes and the amount received by the State Governments during the last three years;
- (c) whether the Government proposes to increase the share of the States in the Central taxes; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri Namo Narain Meena)

(a) As per accepted recommendations of 13th Finance Commission (FC-XIII), the States' share has been fixed at 32% of the net proceeds of sharable Central Taxes for the period from 1.4.2010 to 31.03.2015, and accordingly, devolution is being made to the State Governments.

(b) The details of net proceeds of Central taxes and the amount of State's share released/ being released for the financial year 2010-11, 2011-12 and 2012-13 are as under: -

(Rs. in crore)

Contents	2010-11	2011-12	2012-13
Net proceeds of Central Taxes	569869	629765	742115
States' share devolution	219303	255414	291547

(c) & (d) The proportion of States' share in Central taxes is recommended by the Finance Commission constituted every five years. The 14th Finance Commission has already been constituted on 2nd January, 2013 which will submit its report by end October, 2014 covering its award period from 1.4.2015 to 31.03.2020.